

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3538
ANSWERED ON:15.05.2006
DEFAULTERS ESTABLISHMENT OF EPF
Barad Shri Jashubhai Dhanabhai;Singh Shri Prabhunath

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

to the reply given to Unstarred Question No. 5553 dated May 2, 2005 regarding outstanding amount against defaulting establishments and state:

(a) the details of defaulting establishments from whom Employees Provident Fund amounting to more than rupees one crore is due to be recovered, State-wise;

(b) the steps taken to recover dues from these defaulting establishment; and

(c) the number of cases of complaints under section 406/409 of IPC filed, properties/bank accounts attached and defaulters arrested to recover dues from them during each of the last three years; and current year state-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a): The details are at Annexure- `A`.

(b): Recovery of dues is effected in accordance with the provisions of the Employees` Provident Funds & Miscellaneous Provisions Act, 1952. This includes prosecution under section 14 of the Act, filing of complaints under section 406/409 of IPC, attachment of properties/bank accounts and arrest of defaulters.

(c): The details are at Annexure - `B`.